

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 82
(To be answered on the 20th July 2023)**

RULES FOR USAGE OF PRIVATE SECTOR AIRCRAFT

82. SHRIMATI GODDETI MADHAVI

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has framed rules for usage of private sector aircrafts by the Government during emergencies; and
(b) if so, the details thereof and if not, the reasons therefor?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) to (b): No specific rules for usage of private sector aircraft by Government during emergencies has been framed. However, under Section 6 of The Aircraft Act, 1934, in emergency, in the interest of Public Safety or tranquility, the Government may issue orders to regulate or to prohibit the usage of any Aircraft or class of Aircraft.
